

equity below 25 per cent are allowed 2 or 3 years' time for producing the connected bulk drug and are meanwhile allowed to market formulations by importing the bulk drug or purchasing it from others. On the other hand in case of approvals to companies with a foreign equity of 26 per cent or more, they are now ordinarily required to manufacture formulations from the bulk drugs produced by them. Such companies are also required to part with a larger proportion of their bulk drug production for supply to non-associated formulators or towards exports. In case of units in the small scale sector and of which there are over 2000 in the country other than those belonging to foreign companies or large houses, no industrial licence is required.

(d) Industrial licences are now generally not issued to foreign firms for producing formulations unless their proposal is linked up with the production of bulk drugs. Government has appointed a Committee on Drugs and Pharmaceuticals Industry under the chairmanship of Shri Jaisukhlal Hathi to examine the various aspects of the industry. The report of the Committee is expected by February 1975.

Passenger and Goods Trains detained in Bihar during the months of October and November, 1974

3799. SHRI SUKHDEO PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of passenger and goods trains detained within the territory of Bihar by the agitators for the dissolution of the Bihar Assembly during the months of October and November, 1974; and

(b) the loss incurred by the Railways as a result thereof and the number of arrests made in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI

BUTA SINGH): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Supply of Kerosene Oil to Dadra and Nagar Haveli

3800. SHRI R. R. PATEL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total quantity of Kerosene oil needed by the Union Territory of Dadra and Nagar Haveli during the years 1973-74 and 1974-75;

(b) the total quantity supplied during the year 1973-74 and upto 30th of September, 1974, month-wise; and

(c) the reasons for which the quantity supplied was much less than the demand?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c). No separate estimates have been made about kerosene requirements of the Union Territory of Dadra and Nagar Haveli. Supplies to this Union Territory have been made all along from the supplies of kerosene oil made to the State of Gujarat. The local Administration has however, indicated its requirements of kerosene oil at 778 MTs for 1974-75. A separate allocation has also been started now for this territory. During the months of November and December, allocation for this territory was 50 MTs per month. No separate figures of supply are readily available for this territory for the past years.

Vacancies of Judges in Supreme Court

3801. SHRI SOMNATH CHATTERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of vacancies of Judges in the Supreme Court as on the September 30, 1974;